

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 6 9 4 / 2 0 0 4

(From the judgement and order dated 1 4 / 0 7 / 2 0 0 3 in F A F O No. 1 8 2 2 / 2 0 0 1 of  
The HIGH C O U R T O F J U D I C A T U R E AT AL L A H A B A D)

H A S H A M

Petitioner(s)

V E R S U S

T A S H A B B A R H U S S A I N & O R S.

Respondent(s)

(With office report)  
(For final disposal)

Date: 1 4 / 0 3 / 2 0 0 8 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E D r . J U S T I C E A R I J I T P A S A Y A T  
H O N ' B L E M R . J U S T I C E P . S A T H A S I V A M

For Petitioner(s) Mr. Arun Ku m a r Beriwal,Adv.

For Respondent(s) Mr. M.A. Rah m a n ,Adv.  
Ms. P riyan k a S. Mathur,Adv.  
Mr. Ra mes hw a r P r a s a d Goyal,Adv.

Mr. Debasis Misra,Adv.

Mr. A.K. Rain a,Adv.  
Mr. Anil Ku m a r Jh a,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Call the matter after three weeks, as prayed for.

(Neena Verm a)  
Court Master Court Master

(Vijay Aggarwal)